

17 Subs.

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THE HIGH COURT OF KERALA

Telephone No:2562436
Post Box No. 2600
No :H7-95633/2017

ERNAKULAM-31
Dated 03-11-2017

QUOTATION NOTICE

<i>Quotation Number</i>	H7-95633/2017
Due date and time for receipt of quotation	16-11-2017 upto 2.00 p.m
Date and time for opening of quotation	16-11-2017 at 3.00 p.m
Date up to which the rates are to remain firm	A period of one year from the starting of the agreement
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration), High Court of Kerala, Ernakulam-31
Superscription	H7-95633/2017, Quotation for the Recaning works of wooden ratten chairs, steel ratten chairs and foot rests.

Sealed quotations are invited for the recaning works of wooden ratten chairs, steel ratten chairs and foot rests in the High Court for a period of one year. Quality cane should be used in the caning work having standard quality and durability. The rate quoted should be inclusive of material cost and labour charges. The necessary superscription, due date for the receipt of quotations, the date up to which the rates will have to remain firm for acceptance and the name and address of officer to whom the quotation is to be sent are noted here. Any quotation received after the time fixed on the due date is liable to be rejected.

The acceptance of the quotations will be subject to the following conditions:

1. Withdrawal from the quotation after it is accepted or failure to carry out the recaning work satisfactorily within the specified time or not according to specifications will entail cancellation of the order and recaning being made at the officers expenses from elsewhere, any loss incurred thereby be payable by the defaulting party. In such an event the High Court reserve also the right to remove the defaulters name from the list of High Court suppliers permanently or for a specified number of years.

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2. No representation for enhancement of price / rate once accepted will be considered during the currency of the contract.
3. Any attempt on the part of quotationer or their agents to influence the Officers concerned in their favour by personal canvassing will disqualify the quotation.
4. If any license or permit is required, quotationer must specify in their quotation and also state the authority to whom application is to be made.
5. In cases where a successful quotationer fails to carry out the recaning work satisfactorily within the time as specified by the High Court, or in case the contractor commits any breach of any of the covenants, stipulations and agreements herein contained, and on his part to be observed and performed and then in any such case, it shall be lawful for the High Court at the discretion of the Authorised Officer to arrange above contract by means of another tender/quotation or by negotiation or from the next higher quotationer who had offered the supply already and the loss, if any, caused to the High Court on this account by making alternative arrangements shall thereby together with such sums as may be fixed by the High Court towards damages be recovered from the defaulting quotationer.
6. The rates quoted should be only in Indian currency. The quotation in any other currency are liable to rejection and rate should include material charge, labour charge and shall be inclusive of all taxes, duties, cess etc., which are or may become payable by the contractor under existing or future laws or rules of the country of origin/ supply or delivery during the course of execution of the contract.
7. The High Court shall have the right to cancel the contract for any default on the part of the quotationer in due performance thereof.
8. The general conditions/rules and principles applicable to the contract specified in the Stores Purchase Manual and Kerala Financial Code and Government Orders shall be applicable to work contract.
9. There will be no prescribed forms used in this quotation, the quotationers are entitled to submit the quotations in their commercial papers.
10. Quotations received after the last date and time fixed for receipt of quotations will not be entertained in any circumstances.
11. The final acceptance of the Quotations rests entirely with the High Court who do not bind themselves to accept the lowest or any Quotation. But the quotationer on their part should be prepared to carry out such portion of the contract included in their quotation as may be allotted to them.
12. The Registrar (Administration) reserves the right to reject / cancel the quotation at any time without assigning any reason thereof.
13. The rate quoted shall remain firm for a period of 5 months from the date of opening of the quotation and are subject to negotiation before finalization and the negotiated rate should be fixed for the entire period of the contract.

14. If the day fixed for opening of quotation happens to be a declared holiday, the same shall be opened on the next working day at the same time.

15. Ordinarily payments will be made only after the works are actually verified. The quotationer will produce stamped pre-receipted invoices before the Registrar General, High Court of Kerala. The payment will be made on release of the amount from the Treasury.

16. Special conditions, if any, of the quotationer, attached with the quotation will not be applicable to the contract unless they are expressly accepted in writing by the Registrar (Administration), High Court

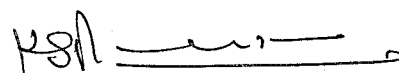
SCHEDULE

SUPERSSCRIPTION No. H7-95633/2017

Description: RATES QUOTED FOR RECANING OF THE FOLLOWING ITEMS

ITEM	SEAT	BACK
WOODEN RATTEN CHAIR		
STEEL RATTEN CHAIR		
FOOT RESTS		

Yours faithfully,



K.S. Radhakrishnan
Assistant Registrar
For Registrar (Administration)



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